



2026:AHC-LKO:42367

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 4959 of 2026

Chandra Shekhar @ Chandrashekhar Rawat
And Another

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Farooq Ayoob
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Ms. Mansi Gupta Advocate has put in appearance by way of filing vakalatnama on behalf of opposite party no.2 and the same is taken on record.

Heard learned counsel for the applicants, learned counsel for opposite party no.2, learned A.G.A. for the State and perused the record.

The instant application has been filed for setting aside the impugned summoning order dated 15.12.2010 passed by the Chief Judicial Magistrate, Court No.18, Barabanki in Case No.6838/2010, by means of which the petitioners have been summoned to face the trial under sections 419, 420, 467, 468, 406, 471, 504, 506 IPC as well as charge sheet on dated 29.08.2009 in crime no.857/2008, under sections 419, 420, 467, 468, 406, 471, 504, 506 IPC as well as charge sheet on dated 29.08.2009 in crime no.857/2008, under sections 419, 420, 467, 468, 406, 471, 504, 506 IPC at police station - Fatehpur, District Barabanki.

Learned counsel appearing for the applicants submits that the applicants are innocent and have falsely been implicated in the instant case. he next added that under some misunderstanding

the instant FIR has been lodged against the applicants and thereafter, the parties have amicably settled their dispute. The compromise deed has been reduced in writing which has been annexed as annexure no.4 to the instant application. He next added that now there is no grievance in between the parties with each other and the criminal proceedings against the applicants are the futile exercise as there is no fate of trial and that is amount to harassment of the applicants and thus, the criminal proceedings against the applicants may be quashed.

On the other hand, learned counsel appearing for the opposite parties has supported the version of the learned counsel for the applicants and submits that the parties have settled their dispute amicably through a compromise deed dated 04.6.2026 and there is no further grievance of the opposite parties against the present applicants and the criminal proceedings against the applicants may be dropped.

Learned A.G.A. appearing for the State has no objection to the contentions aforesaid.

Now whether the parties have, in fact, compromised the matter or not, can best be ascertained by the trial court as such compromise has to be duly verified in presence of the parties concerned before the Court.

Accordingly, this application is disposed of with a direction to the Court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

The Court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the applicants to approach this Court again for quashing of the

proceedings

For a period of three months, the proceedings initiated in pursuance of the summoning order dated 15.12.2010 passed by the Chief Judicial Magistrate, Court No.18, Barabanki in Case No.6838/2010 shall remain stayed so far as present applicants are concerned.

The trial court is directed to examine the fact that whether all the parties against whom the charge sheet was filed, the party in the compromise and in this respect, it shall also sent a report along with the verification order.

Office is directed to return the original compromise deed to the learned counsel for the applicants, if any, after taking the photocopy of the same.

June 30, 2026

mks

(Shree Prakash Singh,J.)